

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. No. 112/241-242/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.06.2019**

Name of the Company: Harsh Dubal & Anr.  
V/s.  
White River Corporation Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Navin Pahuwa	Sr. Adv	Respondents	
with	2. Ms. Himani Chhabra	Adv	"	
for	Ms. SAUMITRA CHATURVEDI ADV. Thakkar & Pahuwa	ADV.	"	
3.	Pranjal Buch	Adv.	Petitioner	

**ORDER**


The parties are represented through their respective learned counsels.

Respondent filed reply with an advance copy to the other side.

The applicant requested time to file rejoinder.

Three weeks' time is granted to file rejoinder by serving an advance copy to the other side.

List the matter for final hearing on 01.08.2019

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 10th day of June, 2019